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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE.

ORIGINAL APPLICATION NO. 416/1992

DATED THIS THE 11TH DAY OF NOVEMBER, 1993

Mr. Justice P.K. Shyamsundar

....Vice Chairman

Mr. V. Ramakrishnan

....Member(A)

Shri. G. Neelakanta Rao,
S/o G. Puttu Rao (Late)
Executive Engineer (Con.)
Mysore-Bangalore Conversion
Project, Southern Railway,
BANGALORE - 46.

....Applicant

(Shri. M. N. Swamy, Advocate)

Vs.

1. The Railway Board,
rep. by its Chairman,
NEW DELHI - 1.
2. The General Manager (P),
Southern Railway,
Park Town,
MADRAS - 3.
3. The General Manager (P),
Wheel and Axle Plant,
Yelahanka,
BANGALORE - 54.
4. Shri. P. S. Ranganath Prasad,
Executive Engineer,
Wheel & Axle Plant,
Yelahanka,
BANGALORE - 560 064.

....Respondents

(Shri. A. N. Venugopal, Advocate)

Judgement delivered by Mr. Justice P.K. Shyamsundar.

O R D E R

We have heard Shri. M. Narayanaswamy for the
applicant and the learned standing counsel for the



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repondents Shri.A.N.Venugopal. We admit this application and dispose it off by directing the applicant to make a fresh representation to the Railway administration in the matter of his grievance regarding inter-se seniority in the cadre of Asst. Executive Engineers and to redetermine the seniority of the applicant as per circular dated 21-2-1976 of the Wheel & Axle Project as at Annexure R-1, inter-alia considering his grievance regarding his claim for promotion to the higher position from Group 'B' Senior scale to Group 'A', etc. If the applicant were to make a comprehensive representation covering all the aspects within one month from the date of this order, the Railways department will dispose off the same on the basis of the circular supra within three months from the date of receipt of a copy of this order.

2. With this observations, this application stands disposed off.

Sd -

Sd -

(V.RAMAKRISHNAN)

MEMBER(A)

(P.K.SHYAMSUNDAR)

VICE CHAIRMAN

TRUE COPY



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N. Ouel
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

18/11/93

R.
18/11/93

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Contempt Petition No. 22/94 in

Dated:- June
7 MAY 1994

APPLICATION NUMBER: 416 of 1992.

APPLICANTS:

Sri.G.Neelakant Rao v/s. Sri,A.N.Shukla,Chairman,Railway Board,
T.O. New Delhi and Others.

1. Sri.M.Narayanaswamy, Advocate,
No1844,Upstairs,17th-G-Main,
Fifth Block,Rajajinagar,
Bangalore-560010.
2. Sri.A.N.Venugopala Gowda, Advocate,
No.8/2,Upstairs,R.V.Road, Bangalore-4.
3. Sri.M.Dharmalingam S/o.P.Muthusamy,
Deputy Chief Personnel Officer(Gaz),
Southern Railway, Park Town, Madras-3.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 27-05-1994.

S. Shambu Rao
DEPUTY REGISTRAR
for JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

C.P. (CIV.) NO.22/1994, IN O.A.

NO. 416/1992

DATED THIS THE TWENTYSEVENTH DAY OF MAY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

MR. V. RAMAKRISHNAN, MEMBER (A)

G. Neelakanta Rao
S/o. G. Puttu Rao (late)
Executive Engineer (Con.)
Mysore-Bangalore Conversion
Project, Southern Railway
Bangalore-560 046

... Applicant

(By Shri M.N. Swamy, Advocate)

vs.

1. Shri A.N. Shukla
Chairman
Railway Board
Rail Bhavan
New Delhi - 110 001.
2. Shri Raj K. Shukla
General Manager (P)
Southern Railway, Park Town
Madras-3.
3. Shri Naubatlal
General Manager (P)
Wheel & Axle Plant
Yelahanka, Bangalore-64.

... Respondents

(By Shri A.N. Venugopal, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsundar, Vice Chairman)

Shri A.N. Venugopal, Standing Counsel for the Railways who is present files an affidavit on behalf of the administration bringing to our notice that the directions issued in O.A. 416/1992 has been complied with fully. We had directed in that application to consider the representation stated to have been made by the applicant therein within a



particular time frame. We are told that the representation has been disposed off finally but that the administration has taken little more time than allowed in disposing off the said representation in the circumstance of the case. Be that as it may, now that we are told the applicant's representation has been finally and fully disposed off, it should be the end of the journey for the applicant. But, however the disposal has not/brought any succour to the applicant. We place on record the affidavit of the Railway Board. We see no reason to persist with this application further. We, therefore, order this application to be filed. The respondents have apologised for the delay involved in not carrying out our directions. We find that the delay incurred is bonafide and we therefore accept the apology.



Sd/-
V.R.K.
(V. RAMAKRISHNAN)
MEMBER(A)

Sd/-
(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

Mr.

S. R. Naikar
SECTION OFFICER 7/6
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE